

- 24. Shrimati Shambhavi
- 25. Shri K Radhakrishnan
- 26. Shri Chandan Chauhan
- 27. Shri Balashowry Vallabhaneni

and 12 Members from the Rajya Sabha,

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the last week of the next session;

that in other respects, the Rules of Procedure and Conduct of Business of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of the Members to be appointed by Rajya Sabha to the Joint Committee.”

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**MOTION FOR NOMINATION TO THE JOINT COMMITTEE ON THE CONSTITUTION  
(ONE HUNDRED AND TWENTY-NINTH AMENDMENT) BILL, 2024 AND THE UNION  
TERRITORIES LAWS (AMENDMENT) BILL, 2024**

MR. CHAIRMAN: Hon. Members, Shri Arjun Ram Meghwal to move a motion for nomination to the Joint Committee on the Constitution (One Hundred and Twenty-ninth Amendment) Bill, 2024 and the Union Territories Laws (Amendment) Bill, 2024.

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE (SHRI ARJUN RAM MEGHWAL): Sir, with your kind permission, I rise to move the following motion:-

“That this House concurs in the recommendation of the Lok Sabha that this House do join in the Joint Committee of the Houses on the Bill further to amend the Constitution of India and the Bill further to amend the Government of Union Territories Act, 1963, the Government of National

Capital Territory of Delhi Act, 1991 and the Jammu and Kashmir Reorganisation Act, 2019, and resolves that the following Members of the Rajya Sabha be nominated to serve on the said Joint Committee:-

1. Shri Ghanshyam Tiwari
2. Shri Bhubaneswar Kalita
3. Dr. K. Laxman
4. Ms. Kavita Patidar
5. Shri Sanjay Kumar Jha
6. Shri Randeep Singh Surjewala
7. Shri Mukul Balkrishna Wasnik
8. Shri Saket Gokhale
9. Shri P. Wilson
10. Shri Sanjay Singh
11. Shri Manas Ranjan Mangaraj
12. Shri V. Vijayasai Reddy”

*The question was put and the motion was adopted.*

SHRI SAKET GOKHALE: Sir, I have a point of order.

MR. CHAIRMAN: Mr. Saket Gokhale, before you raise a point of order...

SHRI SAKET GOKHALE: With your permission, Sir.

MR. CHAIRMAN: I am so glad. I have had the benefit of interaction and guidance from the Leader of the House and from the Leader of the Opposition and other leaders... ...*(Interruptions)*... including Shri N.D. Gupta, Shri Tiruchi Siva and Shri Jairam Ramesh. Taking note of that suggestion, hon. Members, I am imparting my valedictory remarks.

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#### VALEDICTORY REMARKS

MR. CHAIRMAN: Hon. Members, as we conclude this Session, coinciding with the 75th Anniversary of our Constitution, we face a moment of serious reflection. While our celebration of Samvidhan Diwas in the historic Samvidhan Sadan was meant to